

Indian Railways Act and section 147 of the Indian Penal Code

**RAILWAY LINES**

\*443 SHRI N M LINGAM Will the Minister of RAILWAYS be pleased to state

(a) the lines dropped out from the new railway lines originally included in the Second Five Year Plan as a result of foreign exchange difficulties;

(b) the lines recommended to the Planning Commission for inclusion subsequently, and

(c) the lines accepted by the Planning Commission out of those recommended under part (b) above?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN)

(a) No new line included in the Second Plan has been dropped as a result of foreign exchange difficulties. Construction of new lines is being programmed in accordance with their importance within the funds allocated.

(b) and (c) The question of taking up construction of other new lines is under consideration.

PROPOSAL TO SET UP FIVE ADDITIONAL POWER UNITS AT BHAKRA

\*444 SHRI MAHESWAR NAIK, Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether a proposal to set up five additional power units at Bhakra is under consideration by the Union Government,

(b) what are the financial implications of these new additions and what part of the estimated expenditure is to be composed of foreign exchange components, and

(c) whether the proposal, if approved, is expected to be given a start during the current Plan period?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J S L

HATHI) (a) to (c) A statement giving the information is laid on the Table of the House

**STATEMENT**

(a) The Government of Punjab have recently submitted a proposal to undertake work immediately on the Bhakra Right Power Plant with 4 generating units of 90,000 K W each

(b) The total approximate estimated cost of the Power House is Rs 10 crores of which about one half will be in foreign exchange

(c) The Punjab Government have proposed that the work on the Power House should be taken in hand immediately and completed in the Third Plan period. The proposal will be considered by the Planning Commission in due course

SUGAR FACTORIES IN ANDHRA PRADESH

\*445 SHRI V PRASAD RAO Will the Minister of FOOD AND AGRICULTURE be pleased to state

(a) how many sugar factories in Andhra Pradesh have been issued licence from the commencement of the Second Five Year Plan,

(b) how many of them are in private sector,

(c) what is the foreign exchange involved for the establishment of sugar factories in Andhra Pradesh in the co-operative sector and how much of it has so far been granted, and

(d) whether any factories have actually commenced production?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A P JAIN)

(a) and (b) Six co-operative factories have been granted licence

(c) Of the six factories granted licence one has wound up its affairs and another is to be established by utilising an idle plant already purchased. For the remaining four, foreign exchange for about Rs 1 crore would be needed even if bulk of the machinery which can be made in India is actually manufactured here. It has